

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1962
TO BE ANSWERED ON 21ST DECEMBER, 2018**

DEATHS DUE TO MEDICAL NEGLIGENCE

1962. SHRI DUSHYANT CHAUTALA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that mortality rates due to medical negligence has increased during the recent years across the country, if so, the details thereof;
- (b) whether the Government has conducted any survey on the deaths due to medical negligence and formulated stringent guidelines to reduce medical errors, if so, the details thereof; and
- (c) the details of steps taken by the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c) Medical Council of India (MCI) with the prior approval of the Central Government has notified Indian Medical Council (Professional Conduct, Etiquette And Ethics) Regulations, 2002 to prescribe standards of professional conduct and etiquette and code of ethics for medical practitioners. The MCI or the appropriate State Medical Councils have been empowered to take disciplinary action against a doctor in case of medical negligence.

MCI informed that it has received 435 complaints with regards to medical negligence by the delinquent physicians from the year 2015 to 2017. Further, State Medical Councils also receive complaints against the delinquent physicians in the case of medical negligence and the data of the same is not maintained centrally.

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